

**Notice under Order XXI, Rule 2 of the Code of Civil Procedure
(Rule 317)**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

To

.....

Whereas the abovenamed has claimed
that the sum of Rs. recoverable under the Decree dated the

Order

..... day of 19 has been paid and has applied that the
adjusted

Payment should be recorded;

adjustment

Now take notice that you are required under Rule 2 of Order XXI of the Code of
Civil Procedure to appear in person or by an Advocate entitled to practise in this Court
before the Judge in Chambers on the day of 19 at
11 O'clock in the forenoon to show cause why the payment should not be recorded

adjustment

on the said Decree

Order.

Dated this day of 19 .

Prothonotary and Senior Master.

Sealer

The day of 19 .

Advocate for